HIGH COURT OF BOMBAY AT GOA
SITTING LIST W.E.F. 15.09.2025

Sr. No.	Sitting	Assignment
1	The Hon'ble Smt. Justice **BHARATI H. DANGRE** **AND** The Hon'ble Shri Justice **ASHISH S. CHAVAN** Commercial Appellate Division Bench **MONDAY TO THURSDAY** (DIVISION BENCH) Court Room No. 2	For admission, hearing and order matters therein :- (A) All Public Interest Litigation. (B) All Civil Writ Petitions. (C) All First Appeals . (D) All Writ Petitions, Appeals, Applications and References relating to Direct Tax, Indirect Tax and the Customs Act. (E) All other Civil work pertaining to Division Bench. (F) All Criminal Appeals (Division Bench). (G) All Criminal Writ Petitions. (H) All other Criminal work pertaining to Division Bench.
2	The Hon'ble Smt. Justice **BHARATI H. DANGRE** **FRIDAY** [Single Bench-1] Court Room No. 2	For admission, hearing and order matters therein :- As per the Board to be notified separately.
3	The Hon'ble Shri. Justice **VALMIKI MENEZES** [Single Bench-2] Court Room No. 3	For admission, hearing and order matters therein :- (A) All First Appeals. (B) All Second Appeals. (C) All Appeals from Order. (D) All Civil Revision Applications. (E) All Civil Writ Petitions. (F) All Miscellaneous Civil Applications.

		(G) Applications U/Sec. 11 of Arbitration and Conciliation Act, 1996. (H) Appeals under Arbitration Act. (I) Matters under Companies Act, 1956 and Companies Act, 2013. (J) Appeals under ESI. (K) All other Civil matters pertaining to Single Bench. (L) All Criminal Writ Petitions. (M) All Criminal Revision Applications . (N) All other Criminal matters pertaining to Single Bench
4	The Hon'ble Shri Justice **ASHISH S. CHAVAN** **FRIDAY** [Single Bench-3] Court Room No. 4	For admission, hearing and order matters therein :- As per the Board to be notified separately.
5	The Hon'ble Shri Justice **SHREERAM V. SHIRSAT** [Single Bench-4] Court Room No. 6	For admission, hearing and order matters therein :- (A) All Criminal Appeals. (B) All Bail (Regular/Anticipatory) Applications .

N O T E

1) Matters / cases, wherein Apex Court had passed order for expeditious hearing / time bound hearing, be given priority. The matters of Senior Citizens/Marginalised section would also be given priority.

2) The Criminal Appeals pending for more than five years in which the accused is/are in Jail, be given priority.

3) The **Hon'ble Shri. Justice Valmiki Menezes** is designated to be the Judge for appointment of Arbitrators in applications under Section 11 of the Arbitration and Conciliation Act, 1996.

4) The **Hon'ble Shri. Justice Valmiki Menezes** is designated to hear and decide matters under the Companies Act,1956 and Companies Act, 2013.

5) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie, if it were pending.

6) Upon change of roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before the Hon'ble Court which had partly heard the matter before the change of roster and if the Hon'ble Court endorses such request, the Registry would place the matter before Hon'ble the Chief Justice after verifying the record. Upon acceptance of such proposal by Hon'ble the Chief Justice, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

High Court, Appellate Side,)
Bombay.)
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Date : 12th September, 2025)

sd/-
(H. M. Bhosale)
Registrar (Judl-I)